

**KAMKUS COLLEGE OF LAW
ORGANIZING
KAMLA SUKUL MEMORIAL
NATIONAL
MOOT-COURT COMPETITION
2025**

BROCHURE

DATE
07th - 08th November, 2025

Venue -

**Kamkus College of Law
Sector 23, B-Block, Sanjay Nagar, Ghaziabad**



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ABOUT THE COLLEGE



Kamkus College of Law (KCL), established in 2007 under the aegis of *Bhagirath Seva Sansthan*, is committed to nurturing globally competent and socially responsible legal professionals. Accredited with a **NAAC 'B+' grade**, the college emphasizes value-based education and high academic standards. Affiliated with Chaudhary Charan Singh University and approved by the Bar Council of India, KCL offers a range of programs including LL.M. (2 years), LL.B. (3 years), B.A. LL.B. (5 years), and B.Com. LL.B. (5 years), catering to diverse legal education needs.

Beyond academics, the college promotes holistic development through seminars, workshops, guest lectures, and value-added programs. Students actively participate in industrial visits, cultural events, CSR activities, and intra-college competitions. To support academic excellence and legal research, the college provides access to premier digital platforms such as **DELNET, SWAYAM, SCC Online**, and **Manupatra**, enabling students and faculty to stay updated with contemporary legal developments and case law databases.

The campus features modern infrastructure including projector-enabled classrooms, a **fully air-conditioned library, seminar halls, an auditorium, cafeteria, and sports facilities**. The digital library provides access to a wide array of legal resources—books, journals, and proceedings—available in print, CD, offline, and online formats, fostering a dynamic and research-oriented learning environment.

KCL's automation and networking systems support efficient academic and administrative operations. With full Wi-Fi coverage and a robust IT setup, the college ensures seamless connectivity across its community.

The Training & Placement Cell plays a pivotal role in bridging students with the legal industry. It organizes internships, training programs, and placement drives, with 75–80% of students securing positions in reputed organizations.

MESSAGE FROM THE PATRON



It is with great pride and deep reverence for the legacy of legal education that I extend a heartfelt invitation to all aspiring law students to participate in the **"Kamla Sukul Memorial National Moot Court Competition – 2025,"** hosted by Kamkus College of Law.

Kamkus College of Law has steadily flourished as a center of academic excellence and professional integrity. As one of the premier private legal institutions in the country, we have always recognized mooting as an essential component of legal education — a bridge between theoretical learning and practical application.

Legal education is not merely an academic pursuit; it is the foundation of a just and equitable society. It empowers individuals to uphold the rule of law, advocate for human rights, and contribute meaningfully to the legal system. In today's rapidly evolving legal landscape, it is imperative that students engage with real-world challenges through experiential platforms such as moot courts.

This competition offers a unique opportunity for law students to refine their research skills, sharpen their analytical thinking, and master the art of oral advocacy. Mooting cultivates confidence, discipline, and a deeper understanding of legal principles — qualities essential for any future legal professional.

At Kamkus, we are deeply committed to nurturing the next generation of legal minds. We encourage every participant to embrace this journey with enthusiasm, resilience, and a spirit of collaboration. Let this be a celebration of intellect, integrity, and the pursuit of justice.

On behalf of the entire institution, I wish you all the very best. May your participation in this prestigious event mark a transformative step toward excellence and success in your legal career.

Mr. Karunakar Sukul

Director

Kamkus College of Law, Ghaziabad.

MESSAGE FROM THE PRINCIPAL



It gives me immense pleasure to welcome you all to the **Kamla Sukul Memorial National Moot Court Competition-2025** being organized by **Kamkus College of Law** on the **7th and 8th of November, 2025**.

Moot court competitions are an integral part of legal education, as they bridge the gap between theoretical learning and real-world legal practice. They encourage students to develop critical thinking, advocacy skills, and a deep understanding of legal principles. At Kamkus College of Law, we believe in nurturing not just competent legal professionals, but also responsible members of the legal fraternity who are committed to justice, ethics, and excellence.

This competition provides a platform for budding lawyers from across the country to showcase their research abilities, legal acumen, and oratory skills. We are proud to host such an event that fosters healthy competition, intellectual rigor, and professional growth.

I extend my heartfelt best wishes to all the participants, judges, faculty coordinators, and volunteers who have contributed to making this event a grand success. May this competition be a memorable learning experience for all.

Dr. Ambuj Sharma

Principal

Kamkus College of Law, Ghaziabad.

RULES AND REGULATIONS

ELIGIBILITY CRITERIA

- Open to all students enrolled in a 3-year or 5-year law degree course in any recognized Law College/University in India.
- Each team shall consist of 2 Speakers and 1 Researcher.
- A maximum of 1 team per institution is allowed.

STRUCTURE OF THE COMPETITION

- The Competition will be structured as per the following format:
 1. Preliminary Rounds
 2. Quarter Final Rounds
 3. Semi Final Rounds
 4. Final Round.

LANGUAGE

- The language of the Competition shall be **English**.

DRESS CODE

- The participants shall adhere to following dress code when present in any court room during the Competition.
 - **Girls:** White salwar and kurta or white shirt and black trousers, black plane tie along with black coat and black shoes.
 - **Boys:** White shirt, black trousers and black plane tie along with black coat and black shoes.

Note: The participating teams shall also adhere to the above-mentioned dress code while attending the inaugural and valedictory ceremonies of the Competition.

MEMORIALS:

The Organizing Committee reserves the right to use the memorial submitted by the participating teams, as it deems appropriate. The memorial submitted shall not be returned to the participants. All memorials submitted for all purposes of the Competition shall strictly adhere to the rules of the Competition. Each Team participating in the Competition must prepare one Memorial on behalf of Petitioner(s)/ Appellant(s) and one on behalf of the Respondent(s). The following content specifications must be strictly adhered to:

- Font and Size (General) - Times New Roman, 12 pts
- Line Spacing (General) - 1.5 lines
- Font and Size (Footnotes) - Times New Roman, 10 pts
- Line Spacing (Footnotes) - Single line
- Page Margins - 1 inch on all sides
- The Hard Copies of the Memorial shall be printed on only one side.
- The citation should be in compliance with the Bluebook 21st edition. Speaking footnotes or Endnotes are not allowed.
- Petitioner memorials are required to have a **Blue** cover and Respondent memorials are required to have a **Red** cover.
- The memorials shall not contain any form of identification apart from the team code. If any such identification or mark, symbol, etc. which has the effect of identifying the team is found on the memorial, then it shall result in instant disqualification. A penalty of 5 marks shall be levied in case the memorial is submitted in any other format or as a multiple file by the team.
- The team code must be ascribed on the top right corner of the cover page.
- The hard copy of memorial must be exact replica of the soft copy submitted with the Organizers. Any difference in the same will result in disqualification from the Competition
- **CONTENTS:**
 - Cover Page
 - Table of Contents
 - Table of Abbreviations
 - Index of Authorities
 - Statement of Jurisdiction
 - Summary of Facts
 - Issues Raised
 - Summary of Arguments
 - Arguments Advanced
 - Advanced Prayer

MEMORIAL SCORING:

The Organizing Committee shall constitute a panel of judges with domain expertise, for the evaluation of the memorial. Both memorials shall be evaluated separately on a scale of 0-100. The criteria for evaluation are as follows:

CRITERIA	MARKS
Knowledge of Law and Facts	20
Depth and quality of research.	20
Proper and Articulate Analysis	20
Correct Format and Proper Citation.	20
Legal analysis	20
Total	100

PENALTY

Penalty shall be imposed by Negative marking as per the following criteria:

- **Late Submission of Memorials:** 2 marks per memorial for the first 12 hours after the deadline and 1 mark for every next 6 hours.
- **Wrong File Name:** 1 mark per Memorial.
- **Exceeding page limit prescribed:** 1 mark for each exceeding page.
- **Excluding relevant / Including irrelevant items on the cover page:** 1 mark per violation.
- **Failure to comply with Bluebook 21st Edition for Footnotes:** 1 mark per page.
- **Wrong Font Style:** 1 mark per page. Wrong Line Spacing: 1 mark per page.
- **Failure to use correct colour coding:** 2 marks per Memorial

ORAL ROUNDS

DRAW OF LOTS:

- The matchup of teams in Preliminary Rounds shall be determined on the basis of draw of lots.
- Draw of lots and Memorial Exchange shall take place on **07th Nov. 2025** after the Inaugural Ceremony.

PRELIMINARY ROUNDS

- The preliminary rounds shall be conducted in two stages. Each stage will be one preliminary round where each team will represent either the Plaintiff/Petitioner/Appellant or Defendant/Respondent for that round. Sides will be determined by way of draw of lots. Each team will face a separate team and a separate bench in both the preliminary rounds.
- Each preliminary round shall be for 30 minutes in total. Each team will be given a total time of 20 minutes comprising of oral pleadings, and 10 minutes for rebuttal/ surrebuttal.
- Each preliminary round will be judged by two judges, each of whom shall score every speaker on a scale of 0-100. The teams winning both the preliminary rounds will automatically qualify for the quarter final rounds. In case of one win and one loss, the total score of both the rounds will be taken in consideration.
- In case of tie, the memorial score of both the teams will be taken into consideration. In case there are more than 8 teams with two wins, the first eight shall qualify for the quarter finals.
- Oral arguments must be limited to the issues outlined in the memorial. The researcher is permitted to accompany the speakers during the oral rounds.
- Any use of abusive language, offensive gestures, or prohibited expressions will result in immediate disqualification.
- In the event of a tie, the margin of victory from each team's respective rounds will be evaluated. If the tie persists after considering these margins, the final decision will be based on the Memorial scores.

QUARTER-FINAL ROUND:

- The top eight (8) teams shall qualify for the quarter-final round. The sides and against whom the team shall argue will be determined by way of draw of lots.
- Each Quarter-Final round shall be for 30 minutes in total. Each team will be given a total time of 30 minutes comprising of oral pleadings, rebuttal/surrebuttal. Time management is at the discretion of the team. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.
- The Quarter-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Semi-Final Rounds, by virtue of a knockout win.

SEMI-FINAL ROUND

- The top four (4) teams shall qualify for the semi-final round. The sides and against whom the teams shall argue will be determined by way of draw of lots.
- Each Semi-Final round shall be for 50 minutes in total. Each team will be given a total time of 45 minutes comprising of oral pleadings, rebuttal/ surrebuttal. Time management is at the discretion of the team. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.
- The Semi-Final round shall be judged by three judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Final Round, by virtue of a knockout win.

FINAL ROUND

- The top two (2) teams shall qualify for the final round. Sides will be determined by way of draw of lots.
- The Final round shall be for 50 minutes in total. Each team will be given a total time of 45 minutes comprising of oral pleadings, rebuttal/sur-rebuttal. Time management is at the discretion of the team. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.
- The Final round shall be judged by a panel of three judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks shall be adjudged as the winners of the Competition.

ORAL ROUNDS SCORING

S. No.	Criteria	Marks Allotted
1.	Knowledge of facts and Law	20 Marks
2.	Application of Legal Principles	20 Marks
3.	Courtroom conduct	10 Marks
4.	Clarity and Structure of Arguments	15 Marks
5.	Response to Questions from Judges	15 Marks
6.	Advocacy Skills & Persuasiveness	10 Marks
7.	Time Management	10 Marks
	Total	100 Marks

GENERAL RULES

- The final decision regarding Implementation and Interpretation of Rules regarding Moot Court practice and procedures lies with the Organizing Committee.
- The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purposes of the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.
- In case of evaluation of all the Rounds, the Memorial Marks shall not be included to decide the merit.
- The decision of the judges with regard to the outcome of the rounds shall be final.

SCOUTING

- Teams shall not be allowed to observe the orals of another team, unless they have been officially knocked-out of the competition. Scouting is strictly prohibited. Scouting by any team shall entail instant disqualification.
- **Registration Fee once paid is non-refundable.**
- The Organizing Committee reserves the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the Teams within a reasonable period of time.
- **USING OF MOBILE PHONES/LAPTOPS OR OTHER ELECTRONIC GADGETS ARE STRICTLY PROHIBITED INSIDE THE COURTROOM. VIOLATION OF THIS WOULD AMOUNT TO DISQUALIFICATION.**
- The Moot Court Committee of Kamkus College of Law shall be the final arbiter for these Rules and any such decision made by them on any issue/dispute arising in relation to the Competition shall be final and binding on all concerned.

RESEARCHER'S TEST

- The "Researcher Test" shall take place on **7th Nov. 2025**.
- Only the Researcher, as indicated in the team registration form, shall take the researcher test.
- The test shall be limited to general understanding of law and to the moot proposition.

***Note:** Researcher can prepare separate files of his research work and can submit the same to judges at the time of competition.

IMPORTANT DATES

Events	Dates
Registration Open date	15 th Sep. 2025
Registration close date	25 th Oct. 2025
Last Date for Submission of Soft copy of Memorial	29 th Oct. 2025
Last Date for Submission of Hardcopy of Memorial	04 th Nov. 2025
Inauguration, Draw of Lots, Researcher's Test, Prelims and Quarter Finals	07 th Nov. 2025
Semi-Finals, Finals and Valedictory	08 th Nov. 2025

REGISTRATION

- Registration Fee: ₹1500/ (Rupees One Thousand Five Hundred only) per team.
- Registration Fee is only payable by way of Account Transfer.

- Account No.: 1261000000000125
- Bank Name: THE NAINITAL BANK
- IFSC code: NTBL0GHA126
- Branch: Sanjay Nagar, Ghaziabad
- Registration Link: <https://forms.gle/edqJA5QSe54zZFz89>
- Email ID: kamkus.mootcourt@gmail.com



Hard copy submission postal address:

The Principal,
Kamkus College of Law,
Sector-23, B-Block, Sanjay Nagar, Ghaziabad
(Uttar Pradesh) PIN: 201002

- The last date for receiving the soft copies of the Registration Form is **27th October, 2025**.

Note: Soft-copy of the Registration Form and Memorials should be sent to the above-mentioned email address.

AWARDS & ACCOLADES



KAMKUS COLLEGE OF LAW
MOOT COURT COMMITTEE



WINNER TEAM



RUNNER-UP TEAM



BEST MEMORIAL



BEST SPEAKER



BEST RESEARCHER

CASH PRIZE AMOUNT

Winner Team	₹ - 5000/-
Runner-Up Team	₹ - 3000/-
Best Speaker	₹ - 1000/-
Best Memorial	₹ - 1000/-
Best Researcher	₹ - 1000/-

Note: The participants and winners of this event are entitled to exclusive **SCC Online** benefits, which will be describe during the event.

MOOT PROPOSITION

Neha, Simran, Raghav & Others.

V.

State of Uttam Pradesh

1. The Republic of Bharatvarsha is a sovereign nation governed by three principal statutes: the Bharatvarsha Nyaya Sanhita (BNS) 2023, the Bharatvarsha Information Technology Act of 2010, and the Bharatvarsha Gaming and Virtual Conduct Regulation Act of 2022. These laws collectively provide a comprehensive legal structure for regulating digital behaviour, cybercrime, and disputes arising from virtual interactions. All such matters fall under the jurisdiction of the High Court of Uttam Pradesh, located in Arya Nagar.
2. Under the prevailing legal framework, **PixelSaga** functions as a widely acclaimed online gaming platform, managed by a U.S.-based company known as **InfinityPlay Inc.** Although its corporate headquarters are located overseas, **PixelSaga's** extensive user community within Bharatvarsha subjects it to the nation's cyber and gaming statutes. The platform offers players an immersive, hyper-realistic digital universe where they can design *avatars*, connect with fellow gamers worldwide, and participate in a variety of missions and challenges. Each *avatar* is permanently linked to a distinct username, which cannot be altered, and players are granted full freedom to explore the virtual realm, engage in chat-based communication, and either collaborate or compete with others.
3. In this gaming structure, players engage in speculative challenges to accomplish tasks and earn MetaCoins (virtually reward tokens) upon successful completion. Each task must be finished within a designated time frame. Players are allowed to collaborate with other players for assistance and may choose to operate as a team. Rewards are granted in MetaCoins and a fixed monetary value is credited to their accounts for completing a higher number of tasks in shorter durations. These rewards vary depending on the complexity of the task, the technical proficiency required, and the final score achieved by the player. There is no restriction on the number of tasks a player can undertake daily. During gameplay, users can communicate via chat and exchange images. The chat feature supports both private and group conversations. Likewise, players have the option to participate solo or as part of a team.
4. RS-1150, an active participant in **PixelSaga**, has subscribed to the platform with a bi-annual payment of Rs. 20,000/-. Throughout different phases of gameplay, she has successfully amassed a substantial quantity of MetaCoins along with cash rewards. As time progresses, her performance improves steadily, leading to consistent victories and the transfer of rewards directly into her bank

account. Within a relatively brief period, she manages to build up a significant financial sum through her in-game achievements.

5. Tanvi, known in PixelSaga as RS-1150, is an 18-year-old girl from a middle-class background. Deeply devoted to her parents, she generously uses her earnings to support and pamper them. Her gentle and thoughtful nature complements her zest for life. Her parents, in turn, delight in the prosperity and luxurious presents she shares. Preferring independent gameplay, Tanvi steers clear of disputes and heated exchanges in group chats. Despite her tranquil demeanour, she has earned a reputation as a bold and formidable competitor in the gaming world.

6. Among the top-tier players in the game were SK-1144, RB-1240, and TV-1244, who had frequently teamed up for gameplay. Neha and Simran, aged 18 and 19 respectively, are the real-life identities behind SK-1144 and RB-1240, while Raghav, also 18 years old, plays as TV-1244. All three hail from Rohini, New Delhi, and have built a reputation for their strong coordination and competitive edge during team-based challenges.

7. Tanvi (RS-1150), Neha (SK-1144), Simran (RB-1240), and Raghav (TV-1244) shared the same school years. Back then, Neha and Simran viewed Tanvi as a rival in academics and often expressed that she refused to assist them with studies when approached, describing her behavior as aloof. Raghav, on the other hand, was fond of Tanvi and eventually confessed his feelings to her, but she declined his proposal firmly and without hesitation.

8. Known for their intense gameplay style, SK-1144, RB-1240, and TV-1244 often dominated matches and openly boasted about their victories. On one occasion, fellow player TK-2324 remarked that SK-1144 was overly excitable and erratic. In response, the trio—SK-1144, RB-1240, and TV-1244—targeted TK-2324 with mocking comments and relentless trolling. Unable to tolerate their offensive language, TK-2324 exited the game abruptly. Similar incidents have occurred with other players facing the same kind of behavior.

9. On 10.7.2024, after observing RS-1150 impressive streak of victories, SK-1144, RB-1240, and TV-1244 reached out to her with a proposal to join forces in gameplay. Though initially hesitant, RS-1150 was eventually persuaded by their argument that, as leading players, a collaboration could yield substantial earnings. Convinced by their reasoning and the potential benefits, RS-1150 to team up with them on 15.7.2024.

10. On 20.7.2024, the group initiated a shared team account, with each member contributing Rs. 50,000/- as their portion of the joint setup fee to enable team-based gameplay. They mutually agreed that all financial inputs would be made in equal measure, and any prize money earned through team efforts would be deposited into RS-1150 bank account. Following this, RS-1150 would be responsible for allocating the winnings fairly among the team members.

11. As gameplay commenced, SK-1144, RB-124, TV-1244, and RS-1150 began to benefit from their collective efforts. They invested money into each match and frequently managed to double their stakes, relying heavily on RS-1150 expertise and their shared fortune. Gradually, they ventured into more challenging and high-risk tasks. During in-game conversations, subtle mentions of their school days surfaced, leading the trio to the realization that RS-1150 was actually Tanvi, their former classmate.

12. **Infinity Play Inc.** unveiled its yearly tournament titled '**The Titan Trials**', scheduled to run from 16.8.2024 to 20.8.2024. Participation in this event is restricted exclusively to teams, with a grand prize of Rs. 3 crores awaiting the winners. The competition culminates in a high-stakes 10th level knockout round. To secure their entry, the team collectively invested Rs. 40 Lakh as the required participation fee.

13. The team faces a crucial decision regarding whether to proceed with the highest-stakes challenge. By reaching level 9, they stand to earn four times their investment. However, choosing to attempt level 10 comes with a major risk—failure at this stage would result in the complete loss of all MetaCoins accumulated up to level 9, leaving them empty-handed. On the other hand, if they manage to clear level 10 successfully, they will secure the grand prize of Rs. 3 crores.

14. As the designated team leader, RS-1150 initially cautioned the group against participating due to the high stakes involved, expressing reluctance to take such a major risk. Nevertheless, the team persuaded her to proceed, emphasizing their unity, elite status, and collective strength. They assured RS-1150 of their full support throughout the challenge. On 16.8.2024, RS-1150 commenced the game with their assistance, and together they began securing victories. She successfully advanced through the first nine levels with ease. Upon reaching level 10, the risk escalated significantly, threatening the entire sum earned so far. On 19.8.2024, the team faced a critical decision—whether to continue or withdraw. Although her teammates advised against moving forward, RS-1150, driven by the allure of the grand prize and overwhelmed by ambition, ignored their concerns and chose to proceed.

15. On 20.8.2024, RS-1150 proceeds to tackle level 10 but suffers an unexpected defeat. The outcome leaves her devastated, struggling to come to terms with the reality of the loss, which feels both surreal and deeply disheartening.

16. The team holds RS-1150 responsible for the financial setback and demands reimbursement. On 21.8.2024, RS-1150 responds assertively, stating that the decision to proceed with the game was not hers alone and had stemmed from their persistent urging. She emphasizes that the risk was a shared one, undertaken collectively. Despite this, on 24.8.2024, the teammates begin publicly insulting RS-1150 in the chatroom. By 25.8.2024, the entire gaming community becomes aware of the dispute, and many, including TK-2324, ridicule the team for their behaviour. Angered by the mockery, the team continues to hurl derogatory labels at RS-1150, calling her arrogant, greedy, thick headed, and stubborn. On 28.8.2024, SK-1144, RB-1240, and TV-1244 escalate the situation by threatening RS-1150 in the chat, demanding compensation or warning of dire consequences.

17. On 01.9.2024, SK-1144, RB-1240, and TV-1244 confront RS-1150, physically assault her, and shove her to the ground. They capture the incident through screenshots and share them openly in the public chatroom. Following this, the trio continues to post menacing messages directed at her. They explicitly warn that a similar incident will occur again unless RS-1150 reimburses them by 12 noon the following day.

18. Tanvi finds herself overwhelmed and unable to confide in anyone, paralyzed by fear of the repercussions and the reality that she lacks the funds to repay the others. The mounting pressure and emotional distress leave her trapped in a cycle of trauma, with no visible escape.

On 02.9.2024, at 11:45 am, she takes her own life by hanging. Prior to her death, she pens a suicide note, explicitly naming SK-1144, RB-1240, and TV-1244 as the individuals responsible for driving her to this tragic end.

19. Following a detailed investigation, the Police traced the IP addresses linked to all three teammates and proceeded to file a formal charge-sheet against Simran, Neha, and Raghav before the Court.

20. The case has reached the stage of arguments following the framing of charges. As the news surfaced, **InfinityPlay Inc.** came under scrutiny by the USA authorities, who have initiated a separate legal proceeding against the company.

22. On 12-02-2025, the Session Court convicted all the three **under Sections 108, 351, and 115(2)** of the **Bharatvarsha Nyaya Sanhita (BNS), 2023** and relevant provisions of the Information Technology Act and Gaming Regulation Act. The accused were sentenced to 5 years of imprisonment.

23. the accused have now filed a criminal Appeal before the High Court of Uttam Pradesh, challenging their conviction and sentence. They argue that the trial court erred in its application of evidence, failed to consider the voluntary nature of the deceased's actions, and misapplied the law relating to cyber harassment and abatement to suicide.

The appeal has been admitted and is slated for final argument.

Legal Issues for Consideration:

1. Whether a suicide note can be treated as a dying declaration under the Bharatvarsha Sakshya Adhinyam, 2023 and if so, to what extent it is admissible and reliable in establishing culpability.
2. Whether the actions and communications of Neha, Simran, and Raghav amount to criminal intimidation and harassment under the relevant provisions of the Bharatvarsha Nyaya Sanhita (BNS) 2023 and the Bharatvarsha Information Technology Act, 2010.
3. Whether Neha, Simran, and Raghav can be held liable for criminal conspiracy in light of their coordinated conduct, both online and offline, leading to the alleged abetment of suicide.

Relevant Laws:

- The Constitution of Bharatvarsha, 1950.
- Bharatvarsha Nyaya Sanhita (BNS), 2023.
- The Bharatvarsha Nagarik Suraksha Sanhita (BNSS), 2023.
- Bharatvarsha Sakshya Adhinyam (BSA), 2023.
- The Bharatvarsha Information Technology Act, 2010.
- The Bharatvarsha Gaming and Virtual Conduct Regulation Act, 2022.

Instructions for Participants:

- Participants must draft written submission for both the Appellants and Respondents.
- Participants are encouraged to analyze relevant case laws, statutory provisions, and other related national/international legal standards to support their arguments.
- The teams are not free to frame new Legal Issues.
- The Laws of the Republic of Bharatvarsha are in *Pari Materia* with that of the Union of India and must be interpreted in its true sense and spirit.

Disclaimer:

All the names and the events described in this moot proposition are fictional and any resemblance to any person living or dead is purely coincidental and unintentional.



KAMKUS COLLEGE OF LAW
MOOT COURT COMMITTEE

KAMLA SUKUL MEMORIAL 1ST NATIONAL MOOT COURT COMPETITION - 2025

REGISTRATION FORM

Name of the Institution:

Address:

Phone No.:

E-mail/Website:

PHOTO

MOOTER-ONE

Name:

Gender:

Course with Semester:

Mobile No.:

E-mail:

MOOTER-TWO

Name:

Gender:

Course with Semester:

Mobile No.:

E-mail:

RESEARCHER

Name:

Gender:

Course with Semester:

Mobile No.:

E-mail:



KAMKUS COLLEGE OF LAW
MOOT COURT COMMITTEE

Date and Time of Arrival:

Mode of Transport: Train/Bus/Any Other

Date and Time of Departure:

Details of Payment:

Transaction ID and Date:

(Signature and seal of the Principal/Faculty in-charge)

ORGANIZING COMMITTEE



Mr. Karunakar Shukla
Patron



Dr. Ambuj Sharma
PRINCIPAL



Dr. Neetu Mankotia
DEAN-ACADEMICS



Dr. Tabassum Baig
CONVENER



Dr. Neelima Agarwal
CO-CONVENER



Ms. Somna Singhal
CO-CONVENER



Mr. Prakhar Dwivedi
CO-CONVENER



Mr. Vishal Tripathi
STUDENT MEMBER
Ph. No. 7032857378



Mr. Harshit Bhatti
STUDENT MEMBER
Ph. No. 9818024250



Mr. Deepak Mishra
STUDENT MEMBER
Ph. No. 8595656658